

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 20/Chd/Hry/2017.

In the matter of

M/s. CP and Associates Private Limited.

....Applicant/Operational Creditor.

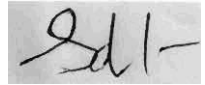
Versus

M/s. Innovative Buildestates Private Limited.

....Respondent/Corporate Debtor.

Present: Mr. Arun Saxena, Advocate for Applicant/Operational Creditor.
None for Respondent/Corporate Debtor.

It is observed that the notice required to be sent to the Corporate debtor has been addressed to the Board of Directors. Learned counsel for the applicant seeks and is permitted to withdraw the instant petition due to certain formal defects with liberty to file fresh one on the same cause of action.



(Justice R.P. Nagrath)
Member (Judicial)

May 04, 2017
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